

BEFORE THE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH NEW DELHI

(Original Application No. 393/2019)

Mahesh Kumar \_\_\_\_\_ Applicant

Versus

State of Haryana \_\_\_\_\_ Respondent

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Dated 04-12-2020

Place: Panchkula

Member Secretary  
HPWWMA

BEFORE THE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH NEW DELHI

(Original Application No. 393/2019)

Mahesh Kumar \_\_\_\_\_ Applicant  
Versus  
State of Haryana \_\_\_\_\_ Respondent

**ACTION TAKEN REPORT IN COMPLIANCE OF ORDER  
DATED 05-03-2020**

**MOST RESPECTFULLY SHOWETH:**

1. That the applicant has filed the Original Application No. 393/2019 seeking revival of 76 Water Bodies situated in revenue estate of Faridabad District. This Hon'ble Tribunal after receiving the report dated 04-03-2020 from Haryana State Pollution Control Board and District Magistrate, Faridabad, asked for the Action taken report from the Joint Committee comprising of HSPCB, District Magistrate, Faridabad, Municipal Corporation, Faridabad and "The Haryana Pond and Waste Water Management Authority (HPWWMA), Panchkula".
2. That the Hon'ble National Green Tribunal, New Delhi has directed "The Haryana Pond And Waste Water Management Authority (HPWWMA)" to act as Nodal Agency to collect the reports from the Faridabad District Administration and to file the action taken report before this Hon'ble Court vide order dated 05-03-2020, the operative portion of the order is reproduced as under:

***"Let further action taken report in the matter be filed by a joint committee comprising HSPCB, District Magistrate, Faridabad, Pond Authority, Haryana and Municipal Corporation Authority before the next date by e-mail at***

***judicial-ngt@gov.in. The nodal agency will be the Pond Authority, Haryana for coordination and compliance."***

3. That Nodal Agency has received the order dated 05-03-2020 of Hon'ble National Green Tribunal through E-Mail. Thereafter due to COVID -19 further proceedings were held up and after the lockdown was over on 20-05-2020, the 1<sup>st</sup> meeting of the Joint Committee was held by the Deputy Commissioner, Faridabad with the concerned officers in Mini Secretariat, Sector-12, Faridabad, to ensure compliance of the order dated 05-03-2020 without any further delay. This meeting was followed by 2<sup>nd</sup> meeting on 30-06-2020 called by Executive Vice-Chairperson, HPWWMA (Nodal Agency) at Panchkula along with the officers of HPWWMA, the XEN MC-Faridabad, AEE HSPCB- Ballabhgarh & Rent Collector Haryana Wakf Board, Faridabad. In this meeting the XEN MC - Faridabad had assured that the survey works of all these ponds would be completed by 31-08-2020 and the report would be submitted to the Authority by 07-09-2020.
4. The 3<sup>rd</sup> meeting was held under the Chairmanship of Technical Advisor, HPWWMA in the office of Municipal Corporation, Faridabad with the concerned officers, in which the Superintending Engineer, MC-Faridabad had given minutes of a meeting dated 04-09-2020 along with a report, regarding restoration of 76 water bodies vide Memo No. MCF/EE/-I/2020/508 dated 17-09-2020.
5. That after going through the report dated 17-09-2020 it was observed that it was not in a manner fit to file this report before this Hon'ble Tribunal, so again the MC-Faridabad was asked to send the status report along with full details of 76 water bodies. Further, on 21-10-2020 one meeting was called under the Chairmanship of Additional Chief Secretary (ACS) to Govt. of Haryana, Irrigation & Water Resources

Department at Chandigarh. In this meeting the Nodal Agency (HPWWMA) had devised one Performa to collect all details of the said water bodies of District Faridabad.

6. That after the directions of the Additional Chief Secretary to Govt. of Haryana, Irrigation & Water Resources Department, the Nodal Agency received report from the office of Commissioner, Municipal Corporation, Faridabad along with the given format with Total 77 water bodies out of which 52 were said to be non-feasible and only 25 water-bodies were said to be as feasible. The requisite information was submitted on the prescribed format (**Annexures A, B & C**). The Annexure-A provides details of water bodies stated to be unfeasible for revival, Annexure-B provides details of water bodies stated to be feasible for revival and Annexure-C provides details of water bodies which previously could not be located. These reports have been compiled by the HPWWMA & mainly divided into two categories i.e. Non-Feasible sites for restoration of Water Bodies which are 52 in number (**Annexures-R/1 to R/3**) & Feasible sites of Water Bodies which are 25 in number (**Annexure-R/4**).
7. List of total 52 ponds are said to be non-feasible for their restoration due to the reasons as mentioned below:
- i) The 11 ponds sites mentioned in Annexure R/1, have already been acquired by the Haryana Shehri Vikas Pradhikaran (HSVP, earlier it was known as HUDA), as confirmed by the office of Sub Divisional Engineer, Survey Sub Division, HSVP, Faridabad vide his office Memo No. 2305-06 dated 26.10.2020. The HSVP has planned / developed Sectors 58, 59, 61, 62 on these ponds sites.
  - ii) The 3 ponds' sites mentioned at Sr. No. 12 to 14 of Annexure- A/2, as per the letter dated 04.11.2020 received from the office of District Waqf Board, Faridabad

was allotted to Muslim Community for burial purpose in execution of the orders of the then Chief Minister, Haryana in 1995 and at the same time it was also ordered that the concerned revenue record of the land in question be executed in favour of "Ahle-Islam" The land in question is being used as graveyard since 1995 and is running Graveyard there at present.

- iii) The 1 pond site mentioned at Sr. No. 15 of Annexure-R/2 is owned by PWD B&R, Haryana as confirmed by the Executive Engineer-1 cum Nodal Officer for Rejuvenation of Water Bodies, MC, Faridabad vide his letter dated 26.10.2020. The public road exists on site.
  - iv) The 1 pond site mentioned at Sr. No. 16 of Annexure-R/2 has been allotted to Aggarwal Pracharini Sabha in 1991 and at present Aggarwal College is running there for more than 20 years.
  - v) The 33 ponds sites mentioned at Sr. No. 17-39 in Annexure R/2 are not-feasible for their restoration due to construction of Schools / Parks / Temples / College / ITI / Gaushala / Water Pumping Station etc.
  - vi) Land of 13 ponds mentioned in Annexure-R/3 are said to be under litigation due to encroachment on the ponds land and the matters of which are pending in the respective Districts Courts/ High Court of Punjab & Haryana /Hon'ble Supreme Court of India.
8. The 25 ponds' sites which are said to be feasible for their restoration, their tentative timelines are being given below based on the current status of the ponds:
- i) With respect to Ponds' sites as mentioned at Sr. No. 1 to 6 & 11 to 14 of **Annexure R/4**, revised DPRs for low cost

model are under process and their restoration works are likely to be completed 31-12-2021

- ii) Ponds' sites mentioned at Sr. No. 7 to 10 of **Annexure R/4** are said to be under development by Faridabad Smart City, for which the DPRs have been finalized and are under the process of approval. The Development of these ponds is likely to be completed by 31.12.2021.
- iii) With respect to Ponds' sites as mentioned at Sr. No. 15 to 25 of **Annexure-R/4**, low cost model DPRs of the Ponds are under the process of approval and their works restoration are likely to be completed by 31-12-2021

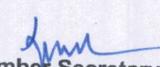
In view of the above, out of total 77 water bodies 52 water bodies are not-feasible due to encroachments, construction, allotment and litigations etc. as mentioned in Annexures- R/1 to R/3 and remaining 25 water bodies are feasible as mentioned in Annexure – R/4 which can be restored after receipt of the administrative approvals of the estimates / DPRs and receipt of funds for their restoration by 31-12-2021. The HPWWMA is of the view that till the restoration of these 25 water bodies, the water bodies' sites should be protected from encroachments and kept Kachcha (clay-built) to ensure ground water recharge.

  
Commissioner,  
Municipal Corporation,  
Faridabad

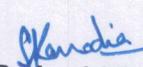
Date: 04-12-20  
Place: Faridabad

  
Deputy Commissioner,  
Faridabad

Date: 04-12-20  
Place: Faridabad

  
Member Secretary  
HPWWMA, Panchkula  
(Nodal Agency)

Date: 04-12-20  
Place: Panchkula

  
Regional Officer,  
HSPCB, Faridabad

Date: 04-12-20  
Place: Faridabad

Annexure R/1

STATUS REPORT ABOUT 11 WATER BODIES OUT OF 52 THOSE ARE RELATED TO HSVP, FARIDABAD, WHICH ARE NON-FEASIBLE

Sr. No.	Reference No. of the Annexure 'A'	Location of Water Body in District and under MCF	UID No. of Water Body	Area as per revenue Record (in Acre)	Actual Area at Site (in Acre)	Present Occupant of the Water Body	Present Physical Status of the Site (Vicinity/Encroachment) full details, thereof	Details of Pending Litigation regarding the Water Body (if any)		Likely date of handing over the Pond land to HPWWMA	Whether feasible for Restoration or not (Yes/No)	If Yes, then give the reasons for its restoration	If No, then reasons thereof	Name of the Present Custodian	Remarks	Remarks of HPWWMA				
								Court Name	Case Title No.											
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
33	A/1	Jharsesly 116	02HRFDBBAL04 01JHL1001	2.46	2.46	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	Sector-58 Faridabad planned vide No. DTPF/1862/98 dt.12.03.1988, so there is no feasibility of pond					
35	A/2	Jharsesly 116	02HRFDBBAL04 01JHL1003	0.64	0.64	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	Sector-58 Faridabad planned vide No. DTPF/1862/98 dt.12.03.1988, so there is no feasibility of pond					
36	A/3	Jharsesly 120	02HRFDBBAL04 01JHL1004	1.33	0.33	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	Temple and Kutiya exist at site and planned for Sector-58, at present there is no feasibility of pond.					
37	A/4	Jharsesly 121	02HRFDBBAL04 01JHL1005	0.97	0.97	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	At present there are factories, plots and other plot planned, so there is no feasibility of pond.					
38	A/5	Jharsesly 123	02HRFDBBAL04 01JHL1008	2.28	0.01	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	Temple and Kutiya exist at site and planned for Sector-58 at present there is no feasibility of pond.					
39	A/6	Jharsesly 124	02HRFDBBAL04 01JHL1007	0.85	0.01	HSVP	Road constructed and planning of industrial plot (Sector-58 Fhd.)	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There are residential houses plots and other plots at site and planned for Sector-58. There is no feasibility of pond.					
60	A/7	Sihl 160	02HRFDBBAL03 34SH1005	0.98	0.01	HSVP	at present there is school constructed.	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There is no feasibility of pond.					
73	A/18	Uncha Gaon 97	02HRFDBBAL04 39UN0006	5.33		HSVP	Residential Society and houses constructed at site and sector planned for residential purpose	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There is no feasibility of pond.					
66	A/9	Uncha Gaon 103	02HRFDBBAL04 39UN0011	0.3	0.15	HSVP	At present there are residential houses and plots exist at site and planned for sector 62 for residential society.	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There is no feasibility of pond.					
67	A/10	Uncha Gaon 104	02HRFDBBAL04 39UN0013	1.31	1.31	HSVP	At present there are residential houses and plots exist at site and planned for sector 62 for residential society.	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There is no feasibility of pond.					
68	A/11	Uncha Gaon 105	02HRFDBBAL04 39UN0001	2.29	2.29	HSVP	At present there are residential houses and plots exist at site and planned for sector 62 for residential society.	NIL	NIL	NIL	NIL	NA	NIL	HSVP	There is no feasibility of pond.					

Note: (i) Columns from Serial No. 1 to 20 have been filled by the Municipal Corporation, Faridabad (ii) NA: Not applicable

Commissioner,  
Municipal Corporation,  
Faridabad

Deputy Commissioner,  
Faridabad

Member Secretary,  
HPWWMA, Panchkuila  
(Nodal Agency)

Regional Officer,  
HSPCB, Faridabad,

**STATUS REPORT ABOUT 28 WATER BODIES OUT OF 52, WHICH ARE NON-FEASIBLE AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD (MCF)**

**Annexure R/2**

Sr. No. as per PDMS Date	Reference No. of Annexure 'A'	Location of Water Body In District Faridabad under MCF	Name of the Water Body (if any)	UID No. of Water Bodies	Area as per Revenue Record (in Acres)	Actual Area at Site (in Acres)	Present Occupant of the Water Body	Present Status of the Site (Vacant/Enclaved) give full details thereof	Detail of Pending Litigation regarding the Water Body (if any)	Case Title/No.	Next Date of Hearing	Likely date of vacation of the Pond	Likely date of handing over the pond land to HPPWMA	Whether feasible for Restoration or not (Yes/No)	If Yes, then give time line for its restoration	If No, then reasons thereof	Name of the Present Custodian	Remarks	Remarks of HPPWMA
1	2	Village/ Town																	
12	A/12	Ranhera Khera	Ranhera Khera 11/25	02HRFDDBBAL0405RARA004	1	NA	Ah-e-Islam	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	As explained under Column-20	Wald Board	Existing Kabristan at present there for last more than 25 years. It can not be restored.	Land of Ponds mentioned at Sr. No. 12-14 of Annexure-A, as per the letter received from the office of District Waqf Board, Faridabad bearing number D. No. EOHM/BFB/2020/110 dated 04-11-2020, the land was allotted to Muslim Community for burial purpose in execution of the orders of the then Chief Minister, Haryana in 1995.
13	A/13	Ranhera Khera	Ranhera Khera 11/17	02HRFDDBBAL0405RARA002	1	NA	Ah-e-Islam	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	Wald Board	Existing Kabristan at present there for last more than 25 years. It can not be restored.		
14	A/14	Ranhera Khera	Ranhera Khera 11/24	02HRFDDBBAL0405RARA003	1	NA	Ah-e-Islam	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	Wald Board	Existing Kabristan at present there for more than 25 years. It can not be restored.		
15	A/15	Palla	Palla 432	02HRFDDBBAL0522PALLA002	0.08	NA	PWD	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	PWD	PWD road at present (reply awaited from PWD)	Land of pond mentioned at Sr. No. 15 of Annexure-A, is owned by PWD B&R, Haryana as confirmed by the Executive Engineer-1 cum Nodal Officer for Rehabilitation of Water Bodies, M.C., Faridabad vide the letter bearing memo no. 4987DB dated 26.10.2020 along with copy of Revenue Record	
16	A/16	Uncha Gaon	Uncha Gaon 93	02HRFDDBBAL0439UNON003	5.31	NA	Agarwal Pracharini Sabha	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Agarwal college is running at present there for last more than 20 years. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
17	A/18	Ballaogah	Ballaogah 129	02HRFDDBBAL0437BARAH003	5.51	NA	MCF / Private owner	Not Vacant	NIL	NIL	NIL	NIL	NIL	No	NA	MCF	1. Drinking water Boosting station and park exist at present at site 2. Illegal possession on 1.87 acres land since shimali Dohi time. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
18	A/28	Ranhera Khera	Ranhera Khera 11/16	02HRFDDBBAL0405RARA005	1	NA	MCF / ahloves	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Land has already been allotted and not vacant. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
19	A/29	Uncha Gaon	Uncha Gaon 94	02HRFDDBBAL0439UNON004	3.09	NA	MCF / DAV School	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Land allotted for school and school building exists. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
20	A/30	Uncha Gaon	Uncha Gaon 95	02HRFDDBBAL0439UNON005	1.84	NA	MCF / Edu. Dept.	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Govt school and water boosting station exist at site. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
21	A/31	Uncha Gaon	Uncha Gaon 98	02HRFDDBBAL0439UNON007	5.87	NA	Shil Development Dept.	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Existing ITI for more than last 10 years. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
22	A/32	Uncha Gaon	Uncha Gaon 99	02HRFDDBBAL0439UNON008	1.99	NA	MCF / Edu. Dept.	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	MCF	Govt school, temple, park and community center exist at present there since more than last 20 years. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	

**STATUS REPORT ABOUT 28 WATER BODIES OUT OF 52 WHICH ARE NON-FEASIBLE AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD (MCF)**

**Annexure R/2**

Sr. No. as per PDMS Data	Reference No. of Amenity	Location of Water Body In District Faridabad under MCF	UD No. of Water Bodies	Area as per Record (in Acres)	Actual Area at Site (in Acres)	Present Occupant of Water Body	Present Physical Status of the Site (Vacant/encroachment) give full details thereof	Court Name	Case Title/No.	Next Date of Hearing	Likely date of vacation of the Pond	Likely date of handing over the pond land to HPPWMA	Whether feasible for Restoration or not (Yes/No)	If Yes, then give the reasons for its restoration	If No, then reasons thereof	Name of the Present Custodian	Remarks	Remarks of HPPWMA	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
23	A/33	Uncha Gaon	Uncha Gaon 100	02HRFDBBAL0439UNON009	1.31	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Ganishala Developed by MCF for more than 15 years ago. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad (MCF)
24	A/34	Uncha Gaon	Uncha Gaon 102	02HRFDBBAL0439UNON010	0.3	0.15	Data not provided	Data not provided	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	Data not provided	Temple exists since ancient times. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
25	A/35	SIH	SIH 154	02HRFDBBAL0334SIH001	0.58	Data not made available	Edu. Dept	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	Education Department	Govt school and temple exists since pondrayat time. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
26	A/36	SIH	SIH 159/2	02HRFDBBAL0334SIH002	0.98	0.88	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	Education Department	Govt school and temple exists since pondrayat time. It can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
27	A/37	SIH	SIH 164	02HRFDBBAL0334SIH004	1.07	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Boosting and water tank exist at present since more than last 20 years. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
28	A/38	Ballaqan	Ballaqan 135	02HRFDBBAL0437BARH006	0.87	Data not made available	Edu. Dept	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Running Govt Girls School at present since Shamlat deh time. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
29	A/41	Ballaqan	Ballaqan 138	02HRFDBBAL0437BARH009	1.51	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Boosting station and park exist at present since Shamlat deh time. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
30	A/42	Ballaqan	Ballaqan 139	02HRFDBBAL0437BARH000	2.86	Data not made available	MCF/ NHAV DMRC	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF NHAV & DMRC	1. Dushetra Ground on 2.25 Acres since Shamlat deh time 2. 0.51 acres has acquired by NHAV & DMRC for parking. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
31	A/43	Palla	Palla 43/1	02HRFDBBAL0522PALL001	0.04	Data not made available	MCF	Not Vacant	Data not provided	Data not provided	Data not provided	Data not provided	Data not provided	No.	NA	NIL	MCF	Boosting station and VITA dairy booth exist at site. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
32	A/45	Sethapur	Sethapur 38	02HRFDBBAL0523SETH002	1.89	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Panchayat Ghar and temple exist at site for last 20 years. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
33	A/46	Almadpur	Almadpur 50	02HRFDBBAL0526ALU001	0.49	Data not made available	Edu. Dept	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Govt School is running at present. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
34	A/47	Mewla Mahraipur	Mewla Mahraipur 137	02HRFDBBAL0220MEUR001	1.18	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	Education Department	Community center, MCF Tilda well, Dispensary and boundary wall exist at site for more than 20 years. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad
35	B/18	Fatehpur Chandla	Fatehpur Chandla 84	02HRFDBBAL016CLD001	0.4125	Data not made available	MCF	Not Vacant	NIL	NIL	NIL	NIL	NIL	No.	NA	NIL	MCF	Hala temple, park and boundary wall exist at present. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad

STATUS REPORT ABOUT 28 WATER BODIES OUT OF 52, WHICH ARE NON-FEASIBLE AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD (MCF)

Sr. No. as per PDMS Date	Reference No. of Annexure X	Location of Water Body In District Faridabad under MCF	Name of the Water Body (if any)	UID No. of Water Bodies	Area as per revenue Record (in Acres)	Actual Area at Site (in Acres)	Present Occupant of the Water Body	Present Status of the Site (Present/Under construction/Details thereof)	Court Name	Case Title/No.	Next Date of Hearing	Likely date of vacation of the Pond land	Likely date of handing over pond land to HPWWMA	Whether feasible for restoration or not (Yes/No)	If Yes, then give time line for its restoration	If No, then reasons thereof	Name of the Present Custodian	Remarks	Remarks of HPWWMA	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
36	A/49	Lakkarpur	Lakkarpur 66	02HRFDDBBAL0 218LAUR001	0.63	Data not provided	MCF	Not Vacant	Data not provided	Data not provided	Data not provided			No.	NA	As explained under Column 20	MCF	MCF Boosting station exists for more than last 20 years. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad (MCF)	
37	A/50	Baselwa	Baselwa 71	02HRFDDBBAL0 328BAM/A001	1.82	Data not provided	MCF	Not Vacant	NIL	NIL	NIL			No.	NIL	do	MCF	Water boosting station exists at site for more than 20 years. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
38	A/51	Baselwa	Baselwa 103/1	02HRFDDBBAL0 328BAM/A002	4.03	Data not provided	Allocated plot holder	Not Vacant	NIL	NIL	NIL			No.	NIL	NIL	Private Persons	Vilas nagar developed by MCF. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	
39	A/53	Balalgaon	Balalgaon 132	02HRFDDBBAL0 437BAR/H005	2.01	Data not provided	MCF	Not Vacant	NIL	NIL	NIL			No.	NIL	NIL	MCF	Shamshan Ghast exist at present since Shamshat dein time. So, it can not be restored.	Non-Feasible as per the report of Municipal Corporation, Faridabad	

Note: Columns from Serial No. 1 to 20 have been filled by the Municipal Corporation, Faridabad

Commissioner,  
Municipal Corporation, Faridabad

Deputy Commissioner,  
Faridabad

Member Secretary,  
HPWWMA, Panchkula  
(Nodal Agency)

Regional Officer, HSPCB,  
Faridabad,

**STATUS REPORT ABOUT 13 WATER BODIES OUT OF 52, WHICH ARE NON-FEASIBLE DUE TO LITIGATION PENDING/DECIDED BY THE COURTS OF LAW AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD**

Sr. No. as per the Status	Reference No. of Amnuzama 'W'	Location of Water Body in District/Parished under MCF	Name of the Water Body (if any)	UD No. of Water Body	Area as per revenue Record (in Acre)	Actual Area (in Acre)	Present Status of the Water Body	Present Status of the Site (Vacant/Encroachment)	Details of Pending Litigation regarding the Water Body (if any)	Next Date of Hearing	Likely date of vacation of the pond land	Likely date of handing over the pond land to HPWWMA	Whether Payable for or not restoration (Yes/No)	If Yes, then give time line for its restoration	If No, then (Yes/No)	Name of the Present Custodian	Remarks			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
40	A/17	Mujessar	Mujessar 79	02HRFDDBBALU 120MAUDR001	4.06	Data not provided	MCF	Not Vacant	CWP-10325/2018 & 6192/2016	16.11.2020 & 06.11.2020	Data not provided	Data not provided	No	NA	As explained under Column No. 20 of this table	MCF	1. Community centre, Boosting station water tank, PHC exists at site. 2. Status Quo Order on 400sq. Yards. It can not be restored.	1. CWP-10325/2018 case filed as Sohan Pal Singh and Another V/S State of Haryana and others, is pending before HC for hearing on 18.02.2021. 2. Hon'ble Mr. Justice Sheldar Dhanraj, passed an order 'Meanwhile, status quo regarding possession over the disputed property, maintained.' in CM-8295 CWP-2018 in CWP-10325-2018, vide order dated 7-8-2018. 3. RSA No. 6192 of 2016 case filed as On Prakash V/S MCF and others, is pending before the Hon'ble High Court for hearing on 11.02.2021. Hon'ble Justice Sushil Parashar passed an order 'meanwhile both parties are directed to maintain status quo with regard to the suit property.' vide order dated 06.03.2017.		
41	A/19	Palla	Palla 44	02HRFDDBBALU 522PALLA004	2.06	Data not provided	Daywast	Vacant	Daywast V/s 364/12000	23.12.2020	NIL	NIL	No	NA	As explained under Column No. 20 of this table	Daywast	Status Quo Order. It can not be restored till final decision of the Court.	1. This case is pending in the Hon'ble HC 16-03-2011 in CM No.3326-C of 2011 not in the main case no. 364/12000.		
42	A/20	Urcha Gason	Urcha Gason 91	02HRFDDBBALU 439UNOM002	3.21	Data not provided	MCF	Vacant	Vijay Kumar V/s MCF	Admitted	NIL	NIL	No	NA	As explained under Column No. 20 of this table	MCF	Matter pending in High court and passed stay order and it can not be restored till final orders of the Court.	1. Case filed as Vijay Kumar etc. V/S State of Haryana and others bearing CWP No. 10659 of 2003 this writ petition was admitted on 19.07.2007.		
43	A/21	Balabganj	Balabganj 128	02HRFDDBBALU 437BARH001	0.46	NIL	Rakesh and Rani Kaushtik	Not Vacant	19863 of 2012	Case Admitted, Bid not listed.	NIL	NIL	No	NA	As explained under Column No. 20 of this table	Rakesh and Rani Kaushtik	Lost from Hon'ble High Court and under illegal possession since Shariat deh time(appx.40 Years). It can not be restored.	1. In this case MCF lost the case in trial Court vide Judgment and Decree dated 24-12-2010 after that a Civil appeal was also dismissed by the Additional District Judge, Faridabad vide Judgment dated 16-12-2011. 2. MCF has filed RSA No. 1398 of 2012 and dismissed for non-prosecution on 23-03-2012, and after restoration of this appeal passed final decision on 25-04-2012. 3. Now, the case filed as Municipal Corporation Faridabad V/S Rani Kaushtik & other is admitted on 07/10/2013 by the Supreme Court of India.		
44	A/22	Balabganj	Balabganj 128	02HRFDDBBALU 437BARH002	0.31	NIL	Rakesh and Rani Kaushtik	Not Vacant	19864 of 2012	Not listed	NIL	NIL	No	NA	As explained under Column No. 20 of this table	Rakesh and Rani Kaushtik	Lost from Hon'ble High Court and under illegal possession since Shariat deh time(appx.40 Years). It can not be restored.	1. This LPA No. 844/2014 is connected with the CWP No. 14596 of 2011 which was dismissed by the Hon'ble Mr. Justice Rakesh Kumar Jain vide order dated 11-12-2013 with the conclusion: 'the finding recorded by the Courts below is that the respondents are not in unauthorized possession as they had purchased the land vide registered sale deed no. 6162 dated 19-07-1984. An application for stay hearing in LPA no. 844/2014 is to be filed.		
45	A/24	Ayonda	Ayonda 80	02HRFDDBBALU 332AJDA001	3.58	NIL	MCF	Not Vacant	LPA no. 844/2014	Admitted	NIL	NIL	NO	NA	As explained under Column No. 20 of this table	MCF	Boundary wall, Community centre and temple exists at present there. Around 1.0 acre land illegal encroachment since Panditraj (time/appx.50 Years). It can not be restored.	1. Both the cases attached with CWP No.314 of 2001 Next date of hearing in this case is 08-01-2021 2. Both cases attached with CWP No.314 of 2001 (O&M) filed as Suraj Bhan and others Versus State of Haryana and Other, & Court has given the decision on 22.07.2016. But CWP No. 2732 of 2004 and 16132 of 2009 not decided and pending in the Hon'ble High Court. It cannot be restored due to pending litigation & existing structures.		
46	B/16	Nawada Koh	Nawada Koh 455	02HRFDDBBALU 010NMDA001	1.68	Data not provided	MCF	Vacant	CWP-2732/2004	Admitted	NIL	NIL	No	NA	As explained under Column No. 20 of this table	MCF	Status Quo Order. It can not be restored till final orders.			

**STATUS REPORT ABOUT 13 WATER BODIES OUT OF 52, WHICH ARE NON-FEASIBLE DUE TO LITIGATION PENDING/DECIDED BY THE COURTS OF LAW AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD**

**Annexure - R/3**

Sl. No. as per the Date	Reference No. of Annexure 'X'	Village/Town	Name of the Water Body (if any)	UD No. of Water Body	Area as per revenue Record (in Acre)	Actual Area (in Acre)	Present Owner of the Water Body	Present Status of the Site (Vacant/Encumbered/Other)	Details of Pending Litigation regarding the Water Body (if any)	Case Title/No.	Next Date of Hearing	Likely date of vacation of the pond land	Likely date of handing over the pond land to HPWWMA	Whether Restorable (Yes/No)	If Yes, then give the date for its restoration	If No, then give the reason thereof	Name of the Present Custodian	Remarks	Remarks of HPWWMA	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
47	A/25	Ballaughan	Ballaughan 131	02HRFDDBAL0437BARH004	4.68	NIL	MCF / Private owner	Partly vacant (K O/N)	Santam Vs MCF/ CNFR 16132-2008	Admitted				No	NA	As explained under Column No. 20 of this table	MCF/ Private owner	1. park and chhat ghat exist at present site. 2. on 0.30 acre an illegal possession since shariat deli time there is stay order. It can not be restored.		
48	A/39	Ballaughan	Ballaughan h 136	02HRFDDBAL0437BARH007	1.89	NIL	Praduman	No Vacant	MCF VS Praduman	NIL				No	NA	As explained under Column No. 20 of this table	Praduman	Lost from Supreme court. So, it can not be restored.	1. Case filed as Municipal Corporation and another versus Praduman Singh & others vide its CR No. 6396 of 2007 admitted on 27-08-2009 by the Honble High Court of Punjab & Haryana and the appeal attached with the CWP No. 497/3	
49	18	A/40	Ballaughan	02HRFDDBAL0437BARH008	1.04	NIL	MCF	No Vacant	MCF vs Raj Kumar & others	14.10.2020				No	NA	As explained under Column No. 20 of this table	MCF	Ownership case is pending in district court. So, it can not be restored.	1. This case is rejected by the Civil Judge, Senior Division, Faridabad on 17.10.2015 in under Section 7 Rule 11 CPC and District Court restored this case proceedings vide order dated 15.01.2019. 2. After the order respondent/ defendant went to the High Court against this order and filed SAO No. 41 of 2019, copy of the orders passed on date 14.05.2019 and 12.09.2019. Now the matter is fixed for 09.03.2021 3. As per the order dated 12.09.2019 "The Court may continue with the proceedings, however final order shall not be passed", next date of hearing in the lower court is 18-01-2021	
50	48	A/44	Palla	02HRFDDBAL0522PALLA003	0.15	Data not provided	Shekhar, Krishan, etc.	No Vacant	High court	1827/85	NA			No	NA	As explained under Column No. 20 of this table	Shekhar, Krishan, etc.	In Compliance of Honble High court order for due course of law, MCF proceedings is under restored till final decision.	1. This RSA No. 1827 of 1995 was dismissed by the Honble Mr. Justice Rakesh Kumar Jain on 07-05-2008, due to absence in the case on 3 dates.	
51	22	A/52	Baselwa	02HRFDDBAL0328BAW003	2.01	NIL	Ram Sharan	No Vacant	NIL	NIL				No	NA	As explained under Column No. 20 of this table	Ram Sharan	MCF Lost from HC. So, it can not be restored.	1. Case filed as Municipal Corporation and another versus Ram Sharan & vide its RSA No. 2756 of 1994 dismissed on 22-08-2007 by the Honble High Court of Punjab & Haryana.	
52		Saran	Saran 78	02HRFDDBAL0107SA0001	8.36	0.01	Villagers	No Vacant	High Court	Shiv Dutt Vs MCF 7112/2007	Pending			No	NA	As explained under Column No. 20 of this table	Villagers	It can be restored due to pending court case.	1. MCF won the case from Civil Judge as well as District Judge vide order dated 20.10.2003 and 20.02.2007 respectively but the plaintiff filed the RSA No. 711 of 2007 before the Honble High Court and the Honble Court directed to maintain status quo regarding possession vide order dated 16.03.2007. Case stands admitted which is pending for final adjudication.	

Note: (i) Columns from Serial No. 1 to 20 have been filled by the Municipal Corporation, Faridabad

(ii) NA: Not Applicable

**Commissioner,**  
Municipal Corporation, Faridabad

**Deputy Commissioner,**  
Faridabad

**Member Secretary,**  
HPWWMA, Panchkula  
(Nodal Agency)

**Regional Officer,**  
HSPCB, Faridabad,

Annexure - R/4

STATUS REPORT ABOUT 25 WATER BODIES WHICH ARE FEASIBLE FOR RESTORATION AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD (MCF)

Sl. No.	SIN as per PDMS Date	As per Annexure B	Location of Water Body				UID No. of water Body	Area as per Revenue Record (In Acres)	Actual Area at Site (In Acres)	Present Condition of the Pond	Old Timeline for Restoration as per report dt. 04.03.2020	Revised Timeline purposed in order dated 05.03.2020.	If No. then Reasons thereof	Name of the Present Constodian of the Water Body/ Implementing Agency	Remarks	Remarks of HPWWMA
1	2	3	District	MC	Village/Town	Name of Water Body (if any)	8	9	10	11	12	13	14	15	16	17
1			Faridabad	Faridabad	Bajri	Bajri 30	02HRFDDBBAL0216BAR1003	3.67	2.94	Cattle Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
2			Faridabad	Faridabad	Bajri	Bajri 31	02HRFDDBBAL0216BAR1004	0.57	0.57	Dry Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
3			Faridabad	Faridabad	Bajri	Bajri 32	02HRFDDBBAL0216BAR1005	5.29	4.76	Dry Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
4			Faridabad	Faridabad	Dabua	Dabua 65	02HRFDDBBAL0109DAUA00E	3.44	3.44	Dry Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
5			Faridabad	Faridabad	Jharsentli	Jharsentli 163	02HRFDDBBAL0401JHL1006	5.34	3.34	Cattle Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
6			Faridabad	Faridabad	Sihi	Sihi 163	02HRFDDBBAL0334SIHI003	8.79	3	Dry Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
7			Faridabad	Faridabad	Ankheer	Ankheer 72	02HRFDDBBAL0218ANER001	2.76	2.76	Dry Ponds	31/03/2022	31.12.2021	NA	MCF/ Faridabad Smart City Ltd.	As the water body is located on the downstream of Badkhal Lake and the same is to be filled by the treated waste water source as that of Badkhal lake (10 MLD STP). Hence the project is complete interface with Rejuvenation of badkhal lake project, which is expected to be completed by December-2021.	It is feasible to be restored
8			Faridabad	Faridabad	Ankheer	Ankheer 73	02HRFDDBBAL0218ANER002	0.91	0.23	Dry Ponds	23/03/2022	31.12.2021	NA	MCF/ Faridabad Smart City Ltd.		It is feasible to be restored
9			Faridabad	Faridabad	Badkhal	Badkhal 140	02HRFDDBBAL0216BAAL001	1.39	1.25	Dry Ponds	31/03/2021	31.12.2021	NA	MCF/ Faridabad Smart City Ltd.		It is feasible to be restored
10			Faridabad	Faridabad	Bhankhri	Bhankhri 199	02HRFDDBBAL0216BHAR001	0.53	0.42	Dry Ponds	31/03/2022	31.12.2021	NA	MCF/ Faridabad Smart City Ltd.		It is feasible to be restored
11			Faridabad	Faridabad	Gaunchhi	Gaunchhi 146	02HRFDDBBAL0105GAHI001	4.09	4.09	Cattle Ponds	31/03/2020	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
12			Faridabad	Faridabad	Gaunchhi	Gaunchhi 149	02HRFDDBBAL0105GAHI004	3.84	3.84	Cattle Ponds	31/03/2020	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
13			Faridabad	Faridabad	UnchaGaon	UnchaGaon n 101	02HRFDDBBAL0439UNON012	2.77	2.65	Cattle Ponds	31/03/2020	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored
14			Faridabad	Faridabad	Nangla Guljan	NanglaGuljan 48	02HRFDDBBAL0109NGJN001	2.59	2.59	Cattle Ponds	31/03/2021	31.12.2021	NA	MCF	Revised DPR for low cost model is under process of approval	It is feasible to be restored

**Annexure - R/4**

**STATUS REPORT ABOUT 25 WATER BODIES WHICH ARE FEASIBLE FOR RESTORATION AS PER THE REPORT OF MUNICIPAL CORPORATION, FARIDABAD (MCF)**

Sr.No.	SIN as per POMS Date	As per Annexure B'	Location of Water Body				UID No. of water Body	Area as per Revenue Record (In Acres)	Actual Area at Site (In Acres)	Present Condition of the Pond	Old Timeline for Restoration as per report dt.	Revised Timeline Compliance of order dated 05.03.2020.	If No. then Reasons thereof	Name of the Present Constodian of the Water Body/ Implementing Agency	Remarks	Remarks of HPWWMA
1	2	3	District	MC	Village/Town	Name of Water Body (if any)	9	10	11	12	13	14	15	16	17	
15			Faridabad	Faridabad	Agwanpur	Agwanpur 66	02HRFDDBBAL0524AGUR001	1.06	1.02	Dry Ponds	31/03/2021	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
16			Faridabad	Faridabad	Budena	Budena 22	02HRFDDBBAL0328BUNNA001	3.12	3.04	Cattle Ponds	31/03/2021	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
17			Faridabad	Faridabad	Budena	Budena 46	02HRFDDBBAL0328BUNNA002	2.69	2.69	Dry Ponds	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
18			Faridabad	Faridabad	Gaunchhi	Gaunchhi 148	02HRFDDBBAL0105GAHI003	2.22	2.22	Cattle Ponds	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
19			Faridabad	Faridabad	Gazipur	Gazipur 31	02HRFDDBBAL0109GAUR001	1.04	1.04	Cattle Ponds	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
20			Faridabad	Faridabad	Jharsenli	Jharsenli 117	02HRFDDBBAL0401JHL002	1.16	1.16	Null / Rainfed	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
21			Faridabad	Faridabad	Saraikhaw aia	Saraikhaw aia 96	02HRFDDBBAL0522SAJA001	1.88	0.9	Null / Rainfed	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
22			Faridabad	Faridabad	Sehampur	Sehampur 37	02HRFDDBBAL0523SEUR001	1.18	1.18	Cattle Ponds	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
23			Faridabad	Faridabad	Wazirpur	Wazirpur 43	02HRFDDBBAL0328WAZUR001	0.7	0.7	Dry Ponds	31/03/2022	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
24			Faridabad	Faridabad	Mujesar	Mujesar 80	02HRFDDBBAL0101MUJAR002	0.28	Data not provided	Data not provided	Newly added	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored
25			Faridabad	Faridabad	Gaunchhi	Gaunchhi 147	02HRFDDBBAL0105GAHI002	0.76	0.26	Dry Ponds	Newly added	31-12-2021	NA	MCF	Low-cost model DPR has already been finalized and under process for approval.	It is feasible to be restored

Note: (i) Columns from Serial No. 1 to 16 have been filled by the Municipal Corporation, Faridabad (ii) NA: Not Applicable

-54-  
Commissioner,  
Municipal Corporation, Faridabad

Deputy Commissioner,  
Faridabad

Member Secretary,  
HPWWMA, Panchkula  
(Nodal Agency)

Regional Officer,  
HSPCB, Faridabad,